

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Defects removed.  
For Registration Pt.

23.1.04

S.O. (J)

23.01.04

Regd. 23/1/04

For Admission Pt.

29.1.04

Bench

On. 29. 01. 04

Notice alongwith  
Copies of order issued  
to all respondents.

12/01/04

12/01/04  
S.O. (J)

ADS. have not  
been returned  
APP Memo/counter  
nor bbls.

1/2

Regd.

Orderd at 27.2.04

Ld. Counsel for the  
appellant is present. A DS  
not returned from the  
respondents.

Answer return of  
ADS till 16.3.2004.

27/2/04  
REGISTRAR

Order dated : 14.10.04

Taken up on mention.

By filing M.A. No. 783/04, the  
applicant has sought permission to withdraw  
the O.A. No. 1462/03. A copy of this M.A.  
has already been served on Mr. R.C.Rath,  
Ld. Standing Counsel for the Railways with  
Sr. Counsel Mr. Ashok Mohanty who is also  
present in court.

Having heard the counsel for both  
the parties and on perusal of the averment  
made in M.A. No. 783/04 permission is hereby  
granted to the applicant to withdraw the  
O.A. No. 1462/03. With the disposal of this  
O.A. (being withdrawn) the M.A. No. 783/04  
is also stands disposed of.

Send copies of this order to the  
Respondents and free copies of this order  
be also handed over to the Ld. Counsels  
appearing for both the parties.

14/10  
VICE-CHAIRMAN

MEMBER (J)